

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 05/(MAH)/2016
CA No.

CORAM:

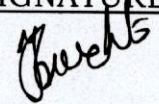
Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.12.2016

NAME OF THE PARTIES: Mr. Yogesh Babulal Mehta & Ors.
V/s.
M/s. India Home Loan Limited & Ors.

SECTION OF THE COMPANIES ACT: 58, 59 of the Companies Act 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	YOGESH MEHTA	PETITIONER	

Order

CP No. 05/58,59/NCLT/MB/MAH/2016

Professional appeared on behalf of Petitioner before this Bench stating that the Petitioner No.1 & 2 have filed an Application on 7.12.2016 for the withdrawal of the Company Petition on the ground that he already filed complaint against the company with SEBI.

Accordingly, the Company Petition No.05 of 2016 is hereby dismissed as withdrawn.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)